

(NUH), Submarines, Fighter Aircraft, and Armoured Fighting Vehicles (AFV)/Main Battle Tanks (MBT). The evaluation of responses to the RFIs for NUH, Submarines and Fighter Aircraft has already been initiated. Evaluation of RFI response for AFV /MBT will be undertaken on receipt. Hence, there is no delay in operationalising the SP model.

Defence projects under 'Make In India' programme

1288. SHRI MANISH GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that no defence projects have been taken up under the "Make in India" framework during the last four years, and if so, the details thereof;

(b) whether these delays render India strategically vulnerable and also disadvantaged in being greatly dependent on large military hardware imports, and if so, the details thereof; and

(c) whether Government has formulated any "Defence Production Policy" to herald a new era in providing domestically manufactured Military Hardware for the Indian Armed Forces, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) 'Make in India' in defence sector, is primarily driven by capital acquisition of defence equipment and other policy measures. In the last four financial years *i.e.* from 2014-15 to 2017-18, Government has accorded Acceptance of Necessity (AoN) to 151 proposals, worth ₹ 2,66,700 crore approximately under 'Buy (Indian-IDDm)', 'Buy (Indian)', 'Buy and Make (Indian)' or 'Make' categories of capital procurement as per Defence Procurement Procedure (DPP), which means Request for Proposal (RFP) shall be issued only to Indian Vendors.

In the last four financial years *i.e.* from 2014-15 to 2017-18, 128 contracts worth ₹ 119000 crore have been signed with Indian vendors for capital procurement of defence equipment.

DPP stipulates a time schedule for completion of the procurement cycle. The time taken to undertake capital procurement of defence equipment depends on the nature and complexity of the equipment being procured. Nonetheless, under the DPP-2016 Government has laid down further provisions for ensuring swift decision making in defence procurements. In addition, all the procurement schemes are regularly reviewed and prioritized on the basis of critical operational needs of the Armed Forces.

(c) In the Budget Speech 2018, Government has announced that it will bring out an industry friendly Defence Production Policy-2018 to promote domestic production

by public sector, private sector and Micro, Small and Medium Enterprises (MSMEs). A draft Defence Production Policy-2018 has been prepared which provides a focused, structured and significant thrust to development of defence design and production capabilities in the country. The draft policy has been shared with all concerned stakeholders for their views before its approval and final notification.

Alternative Naval Operation Base in Visakhapatnam

1289. SHRI V. VIJAYASAI REDDY: Will the Minister of DEFENCE be pleased to state:

(a) when was the Naval Alternative Operation Base established in Visakhapatnam in the State of Andhra Pradesh;

(b) whether four villages have been affected due to the above project;

(c) if so, the details of steps taken by Ministry with regard to the rehabilitation and resettlement of the displaced as promised and implemented by the Ministry;

(d) whether it is a fact that the Ministry assured two jetties, employment to eligible young people, Kendriya Vidyalaya, Health Centre, apart from other things; and

(e) if so, the status of assurances given to the affected villages?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Sanction for creation of Alternate Operating Base was accorded on 6th February 2009.

(b) Yes, Sir.

(c) and (d) The Ministry has paid a total of ₹ 189.535 crore towards cost of land (4636.71 Acres) including a total Rehabilitation and Resettlement (R&R) compensation of ₹ 103.005 crore to the Government of Andhra Pradesh from March, 2005 to December, 2017 for land acquisition. 374 Project Displaced Families (PDFs) have been rehabilitated and the settlement was provided with Pucca Houses with metallic roads, electricity, water including one water tower, community centre, school, anganwadi, panchayat ghar and other basic amenities. Balance 33 were allotted houses as per their request. Compensation for 2733 Project Affected Families (PAF) was also included in payment to Government of Andhra Pradesh.

A Board has been constituted for acquisition of additional land and ascertaining land cost and R&R package in consultation with Andhra Pradesh State Government officials.

(e) Question does not arise.